GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3120 TO BE ANSWERED ON WEDNESDAY, THE 14th March, 2018

COMMERCIAL DISPUTES

3120. SHRI B.N. CHANDRAPPA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the government is aware of the fact that the commercial disputes reportedly are not disposed of in a time bound manner causing negative impact on Ease of Doing Business;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the total number of commercial disputes pending in the country in various courts during each of the last three years;
- (d) whether the Government has taken any measures to ensure that commercial disputes are disposed of in a time bound manner to promote Ease of Doing Business; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE &CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

- (a), (b), (d) & (e): In order to ensure the speedy disposal of commercial disputes of specified value of Rupees one crore and above, the Government has enacted the 'Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015'. By the said Act, certain amendments have been made in the Code of Civil Procedure, 1908 with a view to fast track and reduce delays in disposal of commercial cases. Furthermore, the Government endeavors to provide for speedy resolution of commercial disputes of reasonable value which may help for further improvement in India's rank in the World Bank's Report on Doing Business. The Government also proposes to introduce the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018 in the Parliament which inter-alia proposes to bring down the specified value of a commercial dispute to Rs. three lakhs from the present Rs. one crore.
- (c) The information is being collected and will be laid on the Table of the House.
